

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 21024/2021

(Arising out of impugned final judgment and order dated 29-09-2021 in SAD No. 511/2019 passed by the High Court of Judicature at Allahabad)

RADHA DEVI MISHRA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.167810/2021-EXEMPTION FROM FILING O.T.)

Date : 18-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Mushir Khan, Adv.
Ms. Kirti Aggarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Office Report shows that service is not complete on respondent Nos. 1, 3 and 4. Petitioner to take steps immediately within three days to complete service on the unserved respondents.

List this case for further consideration on 07th March, 2022.

Interim order will continue till 07th March, 2022.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER